

(ii) Notification No. F9/26/77-BO-I dated the 8th December, 1977 regarding the appointment of the Director of the Canara Bank.

(iii) Notification No. F. 9/29/77-BO-I dated the 9th December, 1977 regarding the appointment of the Directors of Syndicate Bank.

(iv) Notification No. F. 9/30/77-BO-I dated the 12th December 1977 regarding the appointment of the Directors of Union Bank of India. [Placed in Library. See No. LT-1410/77.]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies, Act, 1956:—

(i) Annual Report of the New India Assurance Company Limited, Bombay, for the year ended 31st December, 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid. [Placed in Library. See No. LT-1411/77.]

MR. DEPUTY-SPEAKER: Shri Janeshwar Mishra. He is also not here. I think, let Shri Janeshwar Mishra write to the Speaker.

RECRUITMENT AND PROMOTION OF S.C. AND S.T. EMPLOYEES IN RAILWAY AGAINST RESERVED VACANCIES UPIO  
31-3-77

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): I beg to lay on the Table a copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion cate-

gories on the Railways for half year ending 31st March, 1977. [Placed in Library. See No. LT-1416/77.]

DELIMITATION OF COUNCIL CONSTITUENCIES (U.P.) THIRD AMENDMENT ORDER, 1977 AND NOTIFICATIONS UNDER REPRESENTATION, OF THE PEOPLE ACT, 1950

विधि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री नरसिंह यादव) :  
उपाध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :—

(1) लोक प्रतिनिधित्व अधिनियम 1950 की धारा 13 की उपधारा (3) के अन्तर्गत परिषद निर्वाचन क्षेत्रों का परिसीमन (उत्तर प्रदेश) तीसरा संशोधन आदेश 1977 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति, जो दिनांक 8 दिसम्बर, 1977 के भारत के राजपत्र में अधिसूचना संख्या सा० सां० नि० 735 (ड.) में प्रकाशित हुआ था।

[Placed in Library. See No. LT-1417/77.]

(2) लोक प्रतिनिधित्व अधिनियम, 1950 की धारा 9 की उपधारा (2) के अन्तर्गत निम्नलिखित अधिसूचनाओं (हिन्दी तथा अंग्रेजी संस्करण) की एक एक प्रति :—

(एक) सां० आ० 789 (ड.) जो दिनांक 28 नवम्बर, 1977 के भारत के राजपत्र में प्रकाशित हुई थी और जिसके द्वारा संसदीय तथा विधान सभाई निर्वाचन क्षेत्र परिसीमन आदेश, 1976 की अनुसूची 28 में कतिपय शुद्धियां की गयी है।

(दो) सां० आ० 791 (ड.) जो दिनांक 29 नवम्बर, 1977 के भारत के राजपत्र में प्रकाशित हुई थी और जिसके द्वारा संसदीय तथा विधान सभाई निर्वाचन क्षेत्र परिसीमन आदेश, 1976 की

अनुसूची 21 में निर्वाचन क्षेत्रों के वर्णन में कतिपय संशोधन किए गए हैं।

[Placed in Library. See No. LT-1418/77.]

14.17 hrs.

**PUBLIC ACCOUNTS COMMITTEE  
37TH, 39TH, 57TH, 59TH 60TH AND 61ST  
REPORTS**

**SHRI GAURI SHANKAR RAI** (Ghazipur): I beg to present the following Reports of the Public Accounts Committee:—

(1) Thirty-seventh Report on Action Taken by Government on the recommendations contained in the Hundred and Ninety-sixth Report of the Committee (Fifth Lok Sabha) on Farakka Barrage Project.

(2) Thirty-ninth Report on Action Taken by Government on the recommendations contained in the Two Hundred and eighth Report of the Committee (Fifth Lok Sabha) on New Port at Tuticorin.

(3) Fifty-seventh Report on Action Taken by Government on the recommendations contained in the Two Hundred and Twenty-fourth Report of the Committee (Fifth Lok Sabha) on Railway Operations and Expenditure.

(4) Fifty-ninth Report on Action Taken by Government on the recommendations contained in the Two Hundred and Thirty-second Report of the Committee (Fifth Lok Sabha) on Defence Services.

(5) Sixtieth Report on Action Taken by Government on the recommendations contained in the Two Hundred and Twenty-fifth Report of the Committee (Fifth Lok Sabha) on Diesel Locomotive Works.

(6) Sixty-first Report on Action Taken by Government on the recommendations contained in the Hundred and Eighty-sixth Report of the Committee (Fifth Lok Sabha) on Corporation Tax and Income Tax—A Review.

14.18 hrs.

**ELECTRICITY (SUPPLY) AMENDMENT BILL\***

**THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN):** I beg to move for leave to introduce a Bill further to amend the Electricity (Supply) Act, 1948.

**MR. DEPUTY-SPEAKER:** The question is:

“That leave be granted to introduce a Bill further to amend the Electricity (Supply) Act, 1948.”

*The motion was adopted.*

**SHRI P. RAMACHANDRAN:** I introduce the Bill.

**CUSTOMS TARIFF (AMENDMENT) BILL\***

**THE MINISTER OF STATE / IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL):** I beg to move for leave to introduce a Bill further to amend the Customs Tariff Act, 1975.

**MR. DEPUTY-SPEAKER:** The question is:

“That leave be granted to introduce a Bill further to amend the Customs Tariff Act, 1975.”

*The motion was adopted.*

**SHRI SATISH AGRAWAL:** I introduce the Bill.

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 20-12-77.

†Introduced with the recommendation of the President.